

- Sharing of information on seizure of body parts including skin of tigers among tiger range countries to ascertain source area. India has already made a proposal in this regard in CITES CoP-17 in Johannesburg which was agreed by member countries.

## 2. Security Plan

The National Tiger Conservation Authority along with TRAFFIC India had prepared generic guidelines for formulating security plan for each tiger reserve which is operationalized in the overarching Tiger Conservation Plan which is legally mandated under section 38 V of the Wildlife (Protection) Act, 1972.

## 3. Security Audit

The National Tiger Conservation Authority has developed a framework for carrying out the assessment of the security threats and for each tiger reserve which is operationalized in the overarching Tiger Conservation Plan which is legally mandated under Section 38 V of the Wildlife (Protection) Act, 1972.

## 4. M-STrIPES

This is an android application which has three distinct modules namely Patrol module, Ecological module and Conflict module. The Patrol module *inter-alia* is a mechanism to ensure accountability of front line staff vis-a-vis antipoaching efforts and useful for the tiger reserve management to strengthen the protection measures.

### **Deforestation by public/private enterprises**

1016. SHRI KAPIL SIBAL: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that Government maintains details of deforestation being carried out by Public and Private enterprises, if so, details thereof, if not, the reasons therefor;

(b) the details of schemes proposed by Government for the protection of the forests;

(c) whether it is also a fact that courts have issued notices/directions/observations/orders on rampant deforestation in the country, State/UT-wise details thereof; and

(d) the details of action taken by Government against public and private enterprises responsible for deforestation?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) The details of deforestation being carried out by public and private enterprises are not maintained at the level of this Ministry. However, this Ministry maintains the details of forest land diverted under the provision of Forest (Conservation) Act, 1980 for the public and private projects. The details of forest land diverted so far are given in the Statement.

(b) Protection of forests is primarily the responsibility of respective State/UT Governments. This Ministry supports the efforts of State/UT Governments by providing financial assistance under various Centrally Sponsored Schemes such as Integrated Development of Wildlife Habitat (IDWH), Project Tiger, Project Elephant and erstwhile Intensification of Forest Management Scheme (IFMS) which was revised and replaced as Forest Fire Prevention and Management Scheme (FPM).

(c) The details of State/UT-wise notices/directions/observations/orders of various Hon'ble courts on rampant deforestation in the country are not maintained at the level of this Ministry.

(d) The State/UT Governments take appropriate actions against public and private enterprises responsible for deforestation as per the provisions of Indian Forest Act, 1927, Wildlife (Protection) Act, 1972, Forest (Conservation) Act, 1980, various acts of respective State/UT Governments and the rules and regulations made thereunder.

***Statement***

*Details of forest land diverted so far*

Category: All Categories		During the Period : 25/10/1980 to 28/02//2018	
Case Status: Approved			
Sl. No.	State/UT	No. of Cases	Area Diverted (in hectare)
1	2	3	4
1.	Andaman and Nicobar	94	2579.29
2.	Andhra Pradesh	359	26271.95
3.	Arunachal Pradesh	202	19159.30

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1	2	3	4
4.	Assam	243	3937.40
5.	Bihar	194	5974.58
6.	Chandigarh	33	90.77
7.	Chhattisgarh	431	85424.21
8.	Dadar and Nagar Haveli	150	276.53
9.	Daman and Diu	1	3.95
10.	Delhi	15	42.21
11.	Goa	87	2065.34
12.	Gujarat	1452	65751.63
13.	Haryana	3394	7260.05
14.	Himachal Pradesh	1469	12935.73
15.	Jammu and Kashmir	7	656.45
16.	Jharkhand	333	22155.94
17.	Karnataka	766	46041.06
18.	Kerala	227	40765.63
19.	Lakshadweep	0	0.00
20.	Madhya Pradesh	1037	249708.40
21.	Maharashtra	1410	61615.64
22.	Manipur	39	3203.17
23.	Meghalaya	97	772.77
24.	Mizoram	24	6237.48
25.	Nagaland	0	0.00
26.	Odisha	508	50182.80
27.	Pondicherry	1	0.96
28.	Punjab	4170	68872.63
29.	Rajasthan	691	28112.68
30.	Sikkim	405	2764.88
31.	Tamil Nadu	476	2586.37

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1	2	3	4
32.	Telangana	241	27542.55
33.	Tripura	321	7909.38
34.	Uttar Pradesh	926	19556.64
35.	Uttarakhand	4260	43233.42
36.	West Bengal	115	4520.9
GRAND TOTAL		24178	918212.76

#### **Plantation of trees along highways/railways tracks**

1017. SHRIMATI VIPLOVE THAKUR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has introduced a scheme in the country for plantation of trees along the highway sides and vacant areas by the side of railways tracks;

(b) if so, the details thereof alongwith the funds allocated under the scheme, State-wise including Himachal Pradesh;

(c) whether Government has issued any advisory to State Governments to include tribal people or forest dwellers in tree plantation; and

(d) if so, the details thereof and the measures taken by Government to increase the forest cover in the country?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) Ministry of Environment, Forest and Climate Change (MoEF&CC) does not implement any scheme for plantations along the highway sides and on vacant land along railway tracks. The National Forest Policy (NFP), 1988 encourages plantation of trees alongside roads, railway lines, rivers, streams, canals etc. under social forestry. The Ministry in consonance with the NFP, 1988, has issued an advisory to State Forest Departments for partnering with Railways and National Highways Authority of India (NHAI) subject to the feasibility for taking up plantation of trees along the highway sides and vacant areas by the side of railway tracks. MoEF&CC also circulated Model Guidelines to all States/UTs for plantation on Railway land and plantation on sides of National Highways.